

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 22121 OF 2014

(Arising out of **Order-in-Original** No. 03/2014-HYD-III Adjn. (ST) - COMMR, dated 28.03.2014 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-III)

Aster Infratek Pvt Ltd.,
54/S, 2nd Avenue, Anupuram,
Hyderabad,
Telangana – 500 062.

..... Appellant

VERSUS

**Commissioner of Central Tax
Secunderabad – GST**
GST Bhavan, L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

.....Respondent

APPEARANCE:

None for the Appellant

Shri V R Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER NO. A/30002/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

JAYA